

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-344(ND)/2017

IN THE MATTER OF:

M/s. Fairwood Infra & Services (P) Ltd.

.. PETITIONER

Vs.

Greatvalue Projects India Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 19.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant :-

For the Respondents :-

ORDER

Learned Counsel for the petitioner is present and wants to withdraw the petition. The Petition is permitted to be withdrawn with a liberty to file a fresh petition, subject to aspect of limitation.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.9.2017